# GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS

#### **LOK SABHA**

#### **UNSTARRED QUESTION NO. 2066**

## TO BE ANSWERED ON DECEMBER 09, 2021

#### RENTAL ACCOMMODATION FOR MIGRANT WORKERS/ LABOURERS

## **NO.2066. SHRI ANUBHAV MOHANTY:**

## Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware of the fact that during the Covid-19 Pandemic, millions of migrant and seasonal workers had to return home due to lack of low-cost rental accommodation;
- (b) if so, whether the Government has any proposal for construction of low-cost rental accommodation for the migrant workers so that they don't have to suffer the same mental, physical and financial torture in similar situations;
- (c) if so, the details thereof; and
- (d) if not, the alternative arrangements that the Government proposes to have in place to facilitate the migrant workers/labourers?

#### **ANSWER**

## THE MINISTER OF STATE IN THE

## **MINISTRY OF HOUSING AND URBAN AFFAIRS**

### (SHRI KAUSHAL KISHORE)

(a) to (d): Yes, Sir. In the wake of reverse migration of urban migrants/ poor in the country due to COVID-19 pandemic, Ministry of Housing and Urban Affairs (MoHUA) on 31/07/2020 has launched Affordable Rental Housing Complexes (ARHCs), a sub-scheme under Pradhan Mantri Awas Yojana (Urban). These ARHCs provide low-cost rental accommodation for the urban migrants/ poor near their workplace through following two models:

- Utilizing existing Government funded vacant houses in cities by converting them into ARHCs under Public Private Partnership (PPP) mode or by Public agencies
- ii. Construction, Operation and Maintenance of Affordable Rental Housing Complexes by Public/ Private Entities on their own available vacant land.

The details of the ARHCs Scheme are available at <a href="http://arhc.mohua.gov.in/filesUpload/Operational-Guidelines-of-ARHCs.pdf">http://arhc.mohua.gov.in/filesUpload/Operational-Guidelines-of-ARHCs.pdf</a>.

The State/ UT-wise details of the existing vacant houses converted into ARHCs for the beneficiaries and ARHCs sanctioned for Public/ Private Entities to be constructed on their available land are at Annexure.

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## A. State/UT-wise details of the existing Govt. funded vacant houses converted into ARHCs for the beneficiaries under Model-1 of the Scheme:

S. No.	State/UT	City	No. of vacant houses converted into ARHCs	No. of beneficiaries allotted
1	Chandigarh	Chandigarh	2,195	2,195
2	Gujarat	Surat	393	393
3	Gujarat	Ahmedabad	1,376	1,376
4	Rajasthan	Chittorgarh	480	480
Total			4,444	4,444

## B. State/ UT-wise details of ARHC units sanctioned for construction by Public/ Private Entities under Model-2 of the Scheme:

S.No.	Name of City/State	Name of Entity	Total Units
1	Sriperumbudur, Tamil Nadu	SPR City Estates Pvt. Ltd.	18,112
2	Sriperumbudur, Tamil Nadu	SPR Construction Pvt. Ltd.	3,969
3	Hosur, Tamil Nadu	Tata Electronic Pvt. Ltd.	11,500
4	Chennai, Tamil Nadu	State Industries Promotion Corporation of Tamil Nadu	18,720
5	Chennai, Tamil Nadu	Chennai Petroleum Corporation Ltd.	1,040
6	Raipur, Chhattisgarh	Indian Oil Corporation Ltd.	2,222
7	Kampur Town, Assam	Guwahati Refinery Indian Oil Corporation Ltd.	2,222
8	Prayagraj, Uttar Pradesh	Indian Oil Corporation Ltd.	1,112
9	Surat, Gujarat	Mitsumi Housing Pvt. Ltd.	453
10	Chennai, Tamil Nadu	SPR Construction Pvt.Ltd.	5,045
11	Nizampet, Telangana	Sivani Infra Pvt.Ltd.	14,490
	78,885		

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